

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 43/TT/2017**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member**

**Date of Order : 31.10.2017**

**In the matter of:**

Approval of transmission tariff for 400kV, D/C Kameng-Balipara Transmission Lines along with associated bays at Balipara Substation under "North East-Northern/Western Interconnector-I" in North-Eastern Region from COD to 31.3.2019 under Regulation 86 of Central Electricity Regulatory Commission (Conduct of business) Regulations, 1999 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

**And in the matter of:**

Power Grid Corporation of India Limited,  
"Saudamini", Plot No. 2,  
Sector 29, Gurgaon-122 001  
Haryana

**....Petitioner**

**Vs**

1. Assam Electricity Grid Corporation Limited,  
(Formerly Assam State Electricity Board),  
Bijulee Bhawan, Paltan Bazar,  
Guwahati-781 001, Assam
2. Meghalaya Energy Corporation Limited,  
(Formerly Meghalaya State Electricity Board),  
Short Round Road, "Lumjingshai"  
Shillong-793 001, Meghalaya
3. Government of Arunachal Pradesh,  
Itanagar, Arunachal Pradesh
4. Power and Electricity Department,  
Government of Mizoram,  
Aizawl, Mizoram



5. Manipur State Power Distribution Company Limited,  
(Formerly Electricity Department, Government of Manipur),  
Keishampat, Imphal
6. Department of Power,  
Government of Nagaland,  
Kohima, Nagaland
7. Tripura State Electricity Corporation Limited,  
Vidyut Bhawan, North Banamalipur,  
Agartala, Tripura (W)-799 001, Tripura

....Respondents

**For Petitioner** : Shri S.K. Venkatesan, PGCIL  
Shri B. Dash, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Jasbir Singh, PGCIL

**For Respondents** : None

### **ORDER**

Power Grid Corporation of India Limited (PGCIL) has filed the instant petition for determination of tariff for 400 kV D/C Kameng-Balipara transmission lines along with associated bays at Balipara Sub-station (hereinafter referred to as “transmission assets”) under “North East-Northern/Western Interconnector-I” in North-Eastern Region (hereinafter referred to as “transmission system”) for 2014-19 tariff period under Central Electricity Regulation Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as “the 2014 Tariff Regulations”). The petition was filed on 25.1.2017 with the anticipated date of commercial operation of 31.3.2017.

2. The Investment Approval (IA) of the transmission system was accorded by the Board of Directors of the petitioner company vide the Memorandum No. C/CP/NER-NR.WR Intr-I dated 27.2.2009, the instant transmission system was



scheduled to be commissioned within 48 months from the date of IA, i.e. by 1.3.2013. In the petition it is submitted that the instant assets are anticipated to be commissioned on 31.3.2017.

3. The petitioner was directed, vide ROP dated 4.5.2017, to submit the status of the transmission assets. In response, the petitioner submitted that the revised anticipated date of commercial operation of the instant transmission assets to 30.6.2017.

4. The Commission, vide ROP dated 11.7.2017, directed the petitioner to submit the reasons for non-commissioning of the assets as per the schedule besides other details. In response, the petitioner has filed affidavit dated 9.10.2017 wherein the petitioner has submitted that the time over-run is due to receipt of forest clearance, severe RoW problems and law and order problems. The petitioner has also submitted that due to the persistent RoW problems at location-79A/0-83/0 in Assam and 15/0-17/0 in Arunachal Portion, which are beyond the control of the petitioner, the instant assets are now anticipated to be commissioned in December, 2017.

5. We have considered the submissions of the petitioner as regards the delay in commissioning of the instant assets. As per Regulation 7 of the 2014 Tariff Regulations, the petitioner may file a petition within 180 days of the anticipated COD. The petition was filed in January, 2017 and more than six months have passed and still the instant assets are not commissioned. The petitioner has revised the anticipated COD of the instant assets three times which indicates that the COD of the transmission assets is not certain. No purpose is served in keeping the instant petition pending. We are of the view that transmission



charges for the instant assets should be allowed only after the actual COD. Accordingly, tariff is not allowed for the instant assets for the present. The petitioner is directed to file a fresh petition after the instant assets are put into commercial operation. The petition filing fee in the instant case shall be adjusted in petitions filed by the petitioner in future.

6. In view of the above, Petition No. 43/TT/2017 is disposed.

**sd/-**  
**(M.K. Iyer)**  
**Member**

**sd/-**  
**(A.S. Bakshi)**  
**Member**

**sd/-**  
**(A.K. Singhal)**  
**Member**

**sd/-**  
**(Gireesh B. Pradhan)**  
**Chairperson**

